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CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH  
GUWAHATI-05

(DESTRUCTION OF RECORD RULES, 1990)

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SECTION OFFICER (Judl.)

*Salil*  
07.11.17

FORM NO. @  
(See Rule 42 )  
CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH.

ORDER SHEET

Orginal Application No. 307/2005

Misc. Petition No. \_\_\_\_\_

Contempt Petition No. \_\_\_\_\_

Review Application No. \_\_\_\_\_

Applicant(s) Nitomal Kr. Sen

Respondent(s) U.O.I. Govt.

Advocate for the Applicants A.K. Bora, B.K. Talukdar

Advocate for the Respondent(s) \_\_\_\_\_

EGSC

Rly St. Counsel

Notes of the Registry	Date	Order of the Tribunal
This application is in form is filed/C.F. for Rs 10/- deposited vidi IP-123 No. 34 F 233640, 233639 54 E 870/96 Dated. 8.12.05	13.12.2005	Mr. B.K. Talukdar, learned counsel for the applicant argued the matter for some time. Mr. M. Chanda, learned counsel on behalf of Mr. J.L. Sarker, learned Railway Standing counsel seeks for short adjournment. Post on 15.12.2005.
Slips taken Dy. Registrar m/s	15.12.05	Judgment delivered in open Court. Kept in separate sheets. Application is disposed of.

*2/12/05*  
Vice-Chairman

*Revd.  
19/12/05  
for the applicant  
Advocate*

2

27.12.05

copy of the letter  
handed over to the  
Advocate for the  
application and a copy  
of the same handed  
over to the D/see  
for issuing the same  
Advocate for the Railway.

LS

**CENTRAL ADMINISTRATIVE TRIBUNAL: : GUWAHATI BENCH.**

O.A. No. 307 of 2005

DATE OF DECISION: 15.12.2005.

Sri Nirmal Kr.Sen

**APPLICANT(S)**

Mr.A.K.Borali, Mr.B.K.Talukdar,

**ADVOCATE FOR THE  
APPLICANT(S)**

- VERSUS -

U.O.I. & Ors

**RESPONDENT(S)**

Mr. J. L. Sarkar, Railway counsel.

ADVOCATE FOR THE  
RESPONDENT(S)

THE HON'BLE MR. JUSTICE G. SIVARAJAN VICE-CHAIRMAN

1. Whether Reporters of local papers may be allowed to see the judgments?
  2. To be referred to the Reporter or not?
  3. Whether their Lordships wish to see the fair copy of the judgment?
  4. Whether the judgment is to be circulated to the other Benches?

Judgment delivered by Hon'ble Vice-Chairman

## CENTRAL ADMINISTRATIVE TRIBUNAL : GUWAHATI BENCH

Original Application No.307 of 2005

Date of order: This the 15<sup>th</sup> Day of December, 2005,

HON'BLE MR.JUSTICE G.SIVARAJAN, VICE-CHAIRMAN

Sri Nirmal Kumar Sen  
Son of Late Jitendra Nath Sen,  
Resident of Railway Quarter No.  
L/48 Loco Colony, Pandu,  
P.O. Guwahati-12  
District- Kamrup(Metro)  
Assam.

Applicant.

By Advocate Mr.A.K.Borah, Mr.B.K.Talukdar,

-Vs-

1. The union of India,  
Represented by the General Manager,  
N.F.Railway, Maligaon,  
Guwahati-781011.
2. The General Manager,  
N.F.Railway, Maligaon.  
Guwahati-7810011.
3. The General Manager (P)  
N.F.Railway, Maligaon,  
Guwahati-7810011.
4. The Chief Personnel Officer,  
N.F.Railway, Maligaon,  
Gauhati-781011.
5. The Additional Divisional  
Railway Manager,  
N.F.Railway, Station Road,  
Guwahati-1.
6. The Assistant Personnel Officer,  
N.F.Railway, Station Road,  
Guwahati-1.
7. The Assistant Divisional Accounts  
Officer, N.F.Railway,  
Station Road,  
Guwahati-1

Respondents

By Advocate Mr.J.L.Sarkar, Railway counsel

ORDER (ORAL)SIVARAJAN ,J.V.C.

The applicant is a Junior Clerk (E) in the Electrical Department under the Respondents. Pursuant to Jalukbari P.S. Case No.456/99 U/S 420 IPC later registered as G.R. Case No.5270/99, the applicant was kept under suspension as per order (Annexure B) with effect from the date of detention i.e. 24.7.2000 in terms of rule 5(2) of RS (D&A) Rules, 1968 until further orders. The applicant is still under suspension. It is stated that the criminal case is pending trial in the Court of the Special Judicial Magistrate, Kamrup, Guwahati and copies of the documents have not been supplied to the applicant, for which the applicant made application on 26.9.05 (Annexure C). It is also stated that no departmental proceedings has yet been commenced. Since more than five years have lapsed from the date of suspension it is stated that the applicant made representation-dated 30.5.05 (Annexure-B) before the 3<sup>rd</sup> Respondent, but there is no response.

2. Mr. B.K. Talukdar, learned counsel for the applicant submits that the continued suspension of the applicant without trial in the criminal case or any departmental proceedings amount to punishment and that the applicant's family cannot survive with the small subsistence allowance now given to him. The counsel for the applicant also submits that on similar facts the Hon'ble Gauhati High Court in J. Abdur Rahman -Vs- State of Assam and another decided on 19.10.2001 reported in 2002 (3) GLT - Page 498 had revoked the suspension and directed reinstatement of the applicant. The counsel also submits that the facts of the said decided case and the present

*[Signature]*

case are similar in nature and therefore, a similar direction has to be issued to the Respondents. The counsel submits that the Hon'ble Gauhati High Court as reported in (2) 2005(3) GLT page 345 (Matiur Rahman -Vs- State of Assam and another) decided on 13.3.05 has also taken similar view.

3. Mr.J.L.Sarkar, learned counsel for the Railway, submits that the facts stated by the applicant has to be ascertained and the principle laid down in the said decisions relied on by the applicant can be considered only on ascertainment of facts. Mr.J.L.Sarkar further submits that since the applicant had already made representation before the 3<sup>rd</sup> Respondent, which is stated to be pending, the said authority has to consider all the matters stated by the applicant and to take decision thereon. I find weight in the said submission, for, though the applicant has stated that the criminal trial has not yet been started and no departmental proceedings has yet been commenced, those are matters which have to be verified and ascertained. It is only thereafter a decision can be taken with reference to the decisions relied on by the applicant. If as a matter of fact the criminal trial has not yet been started and no departmental proceedings has yet been commenced, to keep the applicant under suspension for a long period of five years, the 3<sup>rd</sup> Respondent will not be justified in continuing the order of suspension particularly in view of the provisions of Rule 5(5)(a) of the RS (D&A) Rules 1968 which enable him to revoke or modify the said order. I find that the representation (Annexure D) submitted by the applicant does not contain all the relevant matters to enable the 3<sup>rd</sup> Respondent to objectively consider the matter. In the circumstances I direct the applicant to make a proper representation with all details and photocopy of the decisions relied by him before

*Jpt*

the 3<sup>rd</sup> Respondent within 15 days from today. If such a representation is filed by the applicant the 3<sup>rd</sup> Respondent will consider the representation (Annexure D) and the representation directed to be filed together and pass a reasoned order thereon, within a period of two months from the date of receipt of the additional representation.

The O.A. is disposed of as above at the admission stage itself. The applicant will produce this order alongwith the additional representation before the 3<sup>rd</sup> respondent for compliance.



(G.SIVARAJAN)  
VICECHAIRMAN

LM

13.12.05

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL

दीर्घ समर्पित अधिकरण  
CENTRAL ADMINISTRATIVE TRIBUNAL

GUWAHATI BENCH :: GUWAHATI.

9 DEC 2005

O.A. NO. 307 OF 2005

गुवाहाटी बैचरियर्ड  
Guwahati Bench

Sri Nirmal Kumar Sen .....

Applicant.

- Versus -

Union of India & Ors. .....

Respondents.

#### SYNOPSIS OF THE CASE

Having served in the C.P.W.D. and Defence Deptt. from 13.7.68 to 20.8.74, the petitioner joined the N.F. Rly as a Khalasi on 23.8.74 on a temporary basis. He was confirmed as a Khalasi on 4.8.81 in the Engineering Deptt. Thereafter, he was promoted to the post of Khalasi Helper in the year 1988. He was again promoted to the post of Painter Grade-III in the year 1991.

Thereafter, the category was changed and the petitioner was designated as a Junior Clerk (E) in the Electrical Deptt in the year 1993 and since that day, he has been serving as such till the date of his suspension. Though the petitioner was suspended with effect from 24.7.2000, he received the suspension order only on 26.2.2001. The petitioner has been drawing his subsistence allowance with effect from the date of his suspension.

The petitioner was arrested by 5 (five) boys of the locality of petitioner (Pandu) Kamrup (Metro) with the help of Jorhat Police Station at Jorhat (Assam) and

Contd...2.

he was handed over to C.I.D. Inspector, Md. Jahirul Haque on 22.7.2000 in connection with Kamrup (Metro) Jalukbari P.S. Case No. 459/99 which was later on registered as G.R. Case No. 5270/99 which is still pending in the Court of the 1st Class, Special Judicial Magistrate, Guwahati Smti Deka.

No copies of the documents have yet been furnished to the petitioner. So, the petitioner submitted an application on 26.9.2005 praying for supplying the certified copy of the entire order sheets of the case but no copy has yet been supplied to the petitioner. So, it is not certain as to when the case will be disposed of.

The petitioner's family consists of his wife and 2 (two) minor daughters. Departmental proceedings not yet drawn up. An appeal/representation was submitted to the General Manager (P), N.F. Rly., Maligaon on 30.5.05 through proper channel. But nothing has yet been heard from the said Respondent No. 3.

Filed by : -

B.K. Tukdar  
Advocate.

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL,

GUWAHATI BENCH:: GUWAHATI.

O.A. NO. OF 2005

sri Nirmal Kumar Sen ..... Applicant.

- Versus -

Union of India & Ors. ..... Respondents.

I N D E X

Sl. No.	Annexures	Particulars	Pages
1.		O.A.	1-10
2.		Verification	11
3.	A	C.I.D. Inspector's order dtd. 24.7.2000.	12
4.	B	Suspension order dated 8.11.2000.	13-14
5.	B <sup>1</sup>	Enclosure to Annexure-B	15
6.	C	Copy of application for certified copy in G.R. Case No. 5270/99 dated 26.9.2005.	16
7.	D	Representation dtd. 30.5.05	17

Filed by : -  
B.K.Taekdar  
Advocate.

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL,

GUWAHATI BENCH/GUWAHATI.

O.A. NO. /2005

sri Nirmal Kumar Sen,

Son of late Jitendra Nath Sen,

resident of Railway Quarter No.

L/48 Loco Colony, Pandu,

P.O. - Guwahati-12,

District - Kamrup (Metro),

Assam.

.... Applicant.

- Versus -

1) The Union of India,

represented by the General Manager,

N.F. Railway, Maligaon,

Guwahati-781011.

2) The General Manager,

N.F. Railway, Maligaon,

Guwahati-781011.

3) The General Manager (P),

N.F. Railway, Maligaon,

Guwahati-781011.

4) The Chief Personnel Officer,

N.F. Railway, Maligaon,

Guwahati-781011.

Contd... 2.

Nirmal Kumar Sen  
Sued by - Appellant  
Through B.K. Saenzor  
9/10/05

Nirmal Kumar Sen  
13

5) The Additional Divisional

Railway Manager,

N.F. Railway, Station Road,

Guwahati-1.

6) The Assistant Personnel Officer,

N.F. Railway, Station Road,

Guwahati-1.

7) The Assistant Divisional Accounts

Officer, N.F. Railway,

Station Road,

Guwahati-1.

.... Respondents.

The humble petition of the above-named  
applicant;

MOST RESPECTFULLY SHEWETH :

Details of the Application :

1) Particulars of the order against which the application  
is made -

(i) Order of the APO/GHY, N.F. Railway,  
Guwahati-1, dtd. 8.11.2000 which was  
received by the applicant on 26.2.2001.

(ii) Order of the Inspector, CID, Assam,  
Guwahati dtd. 24.7.2000.

- (iii) Copy of the application praying for certified copy of the entire sheets of G.R. Case No. 5270/99 U/S 420 I.P.C. Pending in the Court of the Special Judicial Magistrate, Kamrup, Guwahati.
- (iv) Copy of the representation dtd. 3.5.2005 submitted to the General Manager (P), N.F. Railway, Maligaon by the applicant.
- (v) For a direction to the Respondents for revoking the suspension order dtd. 8.11.2000 which was received by the applicant on 26.2.2001, imposed upon the application in connection with G.R. Case No. 5270/99 (Jalukbari P.S. Case No. 456/99) which is still pending and it is not certain as to when the case will be disposed as the copies of the documents of the case have not yet been furnished to the applicant.
- (vi) For a direction to the Respondent No.3 to consider the case of the applicant in the light of the case laws reported (1) 2002(3) G.C.T. Page - 498 - J. Abedur Rahman -Vs- State (2) 2005 (3) GLT - Page - 345 - Matiur Rahman -Vs- State.
- (vii) For a direction to the Respondent No.3 to consider the case of the applicant whether

proper authority has passed the suspension order as he has neither mis-appropriated Railway fund nor has destroyed Railway property nor he has shown any mis-behaviour to his superior authority. He has good will to the Railway.

2) Jurisdiction : -

The applicant declares that the subject matter of the application is within the jurisdiction of the Hon'ble Tribunal.

3) Limitation : -

The applicant declares that the application is within the period of limitation under section 21 of the Administrative Tribunal Act, 1985.

4) Facts of the case : -

4.1. That the applicant is a citizen of India and as such he is entitled to all the rights and privileges guaranteed under the Constitution of India including the rights of law of the land.

4.2. That the applicant was serving as a Junior Clerk (E), Electrical Deptt under the A.P.O. (Electrical) N.F. Rly, Guwahati before his suspension 24.7.2000. The suspension order was received on 26.2.2001. He Joined his service in N.F. Railway as a Khalasi on 23.8.74 on a temporary basis. He was confirmed as a Khalasi on

4.8.81 in the Electrical Deptt. He was promoted to the post of Painter Grade-III in the year 1991. Thereafter, the category was changed and the applicant was ~~was~~ designated as a Junior Clerk (E), Electrical Deptt in 1993.

The applicant was arrested on 24.7.2000 in connection with Jalukbari P.S. Case No. 456/99 U/S 420 I.P.C. Later on, the said case was registered as G.R. Case No. 5270/99 which is still pending the Court of Sri Deka, Special Judicial Magistrate, Kamrup, Guwahati.

A translated copy of arrest order dtd. 24.7.2000 is annexed hereto and marked as Annexure-A.

A copy of suspension order dtd. 8.11.2000 with its annexure is enclosed herewith and marked as Annexures-B and B<sup>1</sup>.

4.3. That the Jalukbari P.S. Case No. 456/99 U/S 420 I.P.C. was registered as G.R. Case No. 5270/99 U/S 420 I.P.C. and the same is pending for trial in the Court of the Special Judicial Magistrate, Kamrup, Guwahati. Copies of the documents have not yet been supplied to the applicant. It is not known when the trial will finish and as such, the applicant applied for certified copy of the entire order-sheets of the case on 26.9.2005 but the same has not yet been supplied to the applicant.

A copy of the petition dtd. 26.9.05  
is enclosed herewith and marked as  
Annexure-C.

4.4. That the applicant submitted an application to the General Manager (P), N.F. Railway, Maligaon through proper channel on 30.5.2005 praying for revoking the suspension order as the applicant is going to retire early but nothing has yet been heard from the General Manager (P), N.F. Railway, Maligaon. He has been suffering from economic hardship.

A copy of application dtd. 30.5.2005  
is annexed hereto and marked as  
Annexure-D.

4.5. That the learned authority of N.F. Railway has not yet drawn up departmental proceedings against the applicant.

4.6. That the learned N.F. Railway authority has violated the rulings of the Hon'ble Gauhati High Court as reported in (1)2002 (3) GLT - Page 498, (J. Abdur Rahman -Vs- The State) and (2) 2005 (3) GLT Page -345- (Matiur Rahman -Vs- State) by not revoking the suspension order imposed on him.

4.7. That the learned N.F. Railway authority has violated the principles of natural justice by not considering the age and retirement dtd. of the applicant and the conditions of the applicant's family which consists

of his wife and 2 (two) practically marriageable daughters.

4.8. That the applicant begs to state he has demanded justice but the same has been denied to him and he has no other alternative or efficacious remedies other than the instant application to this Hon'ble Tribunal.

4.9. That this application is made bonafide and for ends of justice.

Grounds for beliefs with legal provisions : -

5.1. For that the Respondents have not revoked the suspension order without Rhyme and reasons, which caused immense hardships and mental depressions to the applicant.

5.2. For that the Respondent's action is not justified and bad in law as well as in facts.

5.3. For that the actions of the Respondents are malice in law and malice in facts in view of the circumstances of the case.

5.4. For that the applicant is the wrost sufferer for not revoking the suspension order imposed on him which cannot be common flagged under the guise of administrative fairness.

5.5. For that the action of the Respondents is the result of arbitrariness, whimsical, and unreasonable for not considering his appeal/representation in the light of the Hon'ble Gauhati High Court's rulings, has infringed the rights of the applicant guaranteed under Articles and 16 of the Constitution of India.

5.6. For that the applicant has neither misappropriated Railway fund nor has destroyed Railway property nor became dis-obedient to this superior authority. False charge levelled against him is under section 420 I.P.C. and not U/S 121 I.P.C.

5.7. For that the unjust and unfair treatment in the actions of the Respondents is explicit.

5.8. For that in any other view of the matter, the applicant is entitled to the reliefs sought for.

**Exxx 6) Details of the remedies exhausted : -**

That the applicant declares that he has preferred representation on 30.5.2005 but the same has not yet been disposed of and there are no other efficacious remedies under any Rule and this Hon'ble Tribunal is the only forum to adjudicate the subject matter.

**7) Matters and previously filed or pending with any other Court, -**

That the applicant declares that he has not filed any case on the subject matter before any Court,

forum or any other Institution, However, he preferred an appeal/representation as stated at above.

8) Reliefs sought for : -

Under the facts and circumstances, the applicant prays for the following reliefs : -

8.1. The Respondent No.3 may kindly be directed to revoke the suspension order dt. 8.11.2000 passed by the APO/Guahati, N.F. Railway which was received by the applicant on 26.2.2001 in view of the Hon'ble Gauhati High Court's rulings as stated at above.

(Annexure-B).

8.2. any other relief or reliefs as the Hon'ble Tribunal may deem fit and proper. The above reliefs are prayed for on the grounds stated at para 5 at above.

9) Interim Relief : -

During the pendency of this application the applicant prays for the following reliefs : -

9.1. The Respondent No. 6 may kindly be directed to pay his bonus and the annual increments forthwith as the applicant's wife and the two College going daughters have been suffering from economic hardship beyond imagination. The applicant's wife has not been able to undergo an operation of her abdomen. At present, the applicant has been drawing only Rs. 1920/- per month as subsistence allowance.

9.2. Any other relief or reliefs as the Hon'ble Tribunal may deem fit and proper. The above reliefs are prayed for on the grounds stated in para 5 at above.

10) That this application is filed through Advocate.

11) The particulars of postal order :-

- (i) I.P. No. : - 34F 23640, 34F 233639
- (ii) Date of time : - 54F. 570196,  
                          8-12-05
- (iii) Issued from : - G.P.O., Guwahati.
- (iv) Payable at : - Guwahati.

VERIFICATION

I, Sri Nirmal Kumar Sen, son of late Jitendra Nath Sen, resident of Railway Quarter No. L/48, Loco Colony, Pandu, P.O. - Guwahati-12, District - Kamrup (Metro), Assam, aged about 55 years, by religion - Hindu, by profession - N.F. Railway employee under suspension, do hereby verify that the statements made in paragraphs 1,4,6 to 12 are true to my knowledge and the statements made in paragraphs 2,3 and 5 are true to my legal advice and that I have not suppressed any material facts.

And I sign this verification on this                   th  
day of December, 2005 at Guwahati.

*Nirmal Kumar Sen*

SIGNATURE.

Translated from Assamese to English

To,

Sri Nirmal Kumar Sen,  
Son of late Jitendra Nath Sen,  
Tribeni Complex, Flat No. 300 (B)  
Adabari, Guwahati,  
P.S. - Jalukbari.

You are hereby informed that having found proof  
against you. You are arrested in connection with Jalukbari  
P.S. Case No. 456/99 U/S 420 I.P.C.

Sd/- Jahirul Haque,  
Inspector,  
C.I.D., Assam,  
Guwahati.

24.7.2000

*Original to be kept copy*  
B.K. Taliadar  
*Original*

REGD WITH A/D

STANDARD FORM NO.2

N.F. RAILWAY

G.174 A (1)

Standard Form for deeming a Railway servant  
under Suspension

(Rule 5(2) of RS (D&A) Rules, 1968)

No. PS/N/101 (P) -

N.F. Railway (name of Railway Administration)

(Place of issue) APO/GHY dated 8.11.2000

O R D E R

Whereas a case against Shri Nirmal Kr. Sen, Sr. Clerk (Name and designation of the Railway servant) in respect of a criminal offence is under investigation.

And whereas the said Shri Nirmal Kr. Sen, was detained in custody on 24.7.2000 for a period exceeding forty-eight hours.

Now, therefore, the said Shri Nirmal Kr. Sen is deemed to have been suspended with effect from the date of detention i.e. the 24.7.2000 in terms of rule 5(2) of RS (D&A) Rules, 1968 and shall remain under suspension until further orders.

(By order and in the name of  
the President)

(Signature) Sd/- Illegible,  
(Name) P.G. Johnson  
APO/GHY.

Designation of the Suspending  
authority

(Secretary, Railway Board, where  
Railway Board is the suspending  
authority)

*B. K. Tawandar*

Contd....2.

Designation of the Officer

authorised under Article 77 (2) of the Constitution to authenticate orders on behalf of the President where the President is the suspending authority)

Copy to : -

Shri Nirmal Kr. Sen, (Name and designation of the suspended Railway servant). Orders regarding subsistence allowance admissible to him during the period of suspension will be issued separately.

Copy to : - 1. GM(P)/MLG.  
2. P/Case.  
3. Bill Section.

\* Where the order is expressed to be made in the name of the president.

REGD. WITH A/D

N.F. Railway

NO. PS/N/101/(P)/1444

Office of the  
Asstt. Personnel Officer,  
N.F. Railway, Guwahati.  
dt. 9.11.2000

To,

Sri Nirmal Kr. Sen,  
Rly. Qrs. No. L/48,  
Loco Colony, Pandu,  
Guwahati-12.

Sub : - Drawal of subsistance allowance.

Vide this office order No. PS/N/101(P)-

dt. 9.11.2000 you have been placed under deemed to be  
under suspension w.e.f. 24.7.2000 i.e. from the date of  
you have been arrested by police.

To enable the administration to draw subsistance  
in you favour, Please furnish a non employment declaration  
to this office immediately.

Sd/- Illegible,  
Asstt. Personnel Officer,  
N.F. Railway, Guwahati.

Received

Sd/- Illegible,  
22.11.2000

*B.K. Taekdar*

Translated from Assamese into English

Application for urgent/ordinary copy

In the Court of the Special Judge, Guwahati.

It is requested that the following case.....  
was disposed of/ is pending for trial, orders may be  
passed for supplying certified copies/stamps submitted  
herewith.

Class of case with No. & year	Parties Names	If final decree passed, then the dtd. of dis- posal.	Whether the applicant is parties adv. If so, for whom ?
G.R. Case No. 5270/99 U/S 420 I.P.C.	State -Vs- sri N.K. Sen	1) Certified copy of the whole order sheets of the case 2) FIR of Jalukbari P.S. Case No.456/99	Next date 28.10.05 Self

26.9.2005

sd/- Nirmal Kumar Sen

5280/

26.9.05

*B.K. Faundar  
M.C.*

To,

The General Manager (P),  
N.F. Railway, Maligaon,  
Guwahati-781011.

Dated Guwahati the 30th May, 2005.

Through proper Channel

Subject : - Humble prayer for revoking the suspension order passed by the APO/GHY N.F. Rly on 8.11.2000 which was served on ~~xxx~~ me only on 26.2.2001.

Respected sir,

Most humbly and respectfully I beg to state that I was suspended with effect from 24.7.2000 but the suspension order was served on me only on 26.2.2001. No departmental proceedings has yet been drawn up against me and as such, I have been suffering from economic hardships in maintaining my family and myself.

The G.R. Case No.- 5270/99 which was registered against me, is still pending. Even the copies of the documents have not yet been furnished to me. So, it is not certain as to when the case will be disposed of.

I, therefore, pray that Your honour would be kind enough to revoke the suspense order imposed on me and allow me to join ~~xxx~~ my duties very early on humanitarian ground and for which act of kindness, I shall ever pray.

yours faithfully,

Sd/- N.K. Sen,  
Jr. Clerk (E),  
Office of the APO,  
Guwahati (Electrical)  
N.F. Rly, Guwahati.

*B.K. Panikar*